

C O N T E N T S

**Fifteenth Series, Vol. XXXIV, Fourteenth Session, 2013/1935 (Saka)
No. 2, Tuesday, August 06, 2013/Sravana 15, 1935 (Saka)**

<u>S U B J E C T</u>	<u>P A G E S</u>
ORAL ANSWER TO QUESTION	
*Starred Question No.21	3-7
WRITTEN ANSWERS TO QUESTIONS	
Starred Question Nos.22 to 40	8-90
Unstarred Question Nos.231 to 460	91-690

*The sign + marked above the name of a Member indicates that the Question was actually asked on the floor of the House by that Member.

REFERENCE BY THE SPEAKER	691
Sixty-eighth anniversary of dropping of atomic bombs on Hiroshima and Nagasaki and loss of lives in floods and Landslides in different parts of Kerala	
PAPERS LAID ON THE TABLE	693-698
ASSENT TO BILLS	699
STANDING COMMITTEE ON ENERGY	700
36th and 37th Reports	
STANDING COMMITTEE ON CHEMICALS AND AND FERTILIZERS	700
36th Report	
STANDING COMMITTEE ON INDUSTRY	700-701
245th to 251st Reports	
STANDING COMMITTEE ON HEALTH AND FAMILY WELFARE	701
71st Report	
STATEMENTS BY MINISTER	
(i) (a) Government of India's response and measures taken for relief and reconstruction in the wake of the natural disaster in Uttarakhand	702-707
(b) Ambush incident by Pakistan Army close to the Line of Control in Punchh sector of Jammu and Kashmir Shri A.K. Antony	736
MATTERS UNDER RULE 377	716-733
(i) Need to create a separate State of Vidarbha.	
Shri Vilas Muttemwar	716-717

- (ii) Need to restore road network and construct Trolley ropeways in the hill regions of Uttarakhand.
- Shri Satpal Maharaj 718
- (iii) Need to review the civil aviation policy regarding allocation of air routes to private airlines.
- Shri Sajjan Verma 719
- (iv) Need to provide adequate compensation to farmers of Vidarbha region of Maharashtra who suffered loss of crops due to heavy rains.
- Shri Datta Meghe 720
- (v) Need to extend education loans at affordable interest rate.
- Shri Anto Antony 721
- (vi) Need to ensure payment of the minimum wages to the workers under the Mahatma Gandhi National Rural Employment Guarantee Scheme in Tirunelveli Parliamentary Constituency, Tamil Nadu.
- Shri S.S. Ramasubbu 722
- (vii) Need to take stringent action against illegal mining in the country.
- Shri P.L. Punia 723
- (viii) Need to undertake repair of National Highway No. 75 between Gwalior and Jhansi.
- Shrimati Yashodhara Raje Scindia 724
- (ix) Need to provide financial assistance and undertake relief measures to rehabilitate people in Uttarakhand distressed due to recent floods and landslides in the State.
- Shrimati Mala Rajya Laxmi Shah 725

- (x) Need to convert Gwalior-Bhind-Etawah National Highway No. 92 into four lane.
- Shri Ashok Argal 726
- (xi) Need to increase the allocation of power to Uttar Pradesh from Central Pool.
- Shri Shailendra Kumar 726
- (xii) Need to increase the allowances of Gramin Dak Sevaks and declare them as Central Government employees
- Shri Rakesh Sachan 727
- (xiii) Need to undertake repair of G.T. Road between Kanpur and Bilhaur in Uttar Pradesh and make provision for adequate medical facilities along the road between Kanpur and Delhi including a Trauma Centre near Bilhaur.
- Shri Ashok Kumar Rawat 728
- (xiv) Need to construct a Road Over Bridge at level crossing no. 22 near Narkatiyaganj railway junction in Valmiki Nagar Parliamentary constituency, Bihar.
- Shri Baidyanath Prasad Mahato 729
- (xv) Need to enact the Food Security Bill without affecting the existing beneficiaries under the Public Distribution system in the States.
- Shri D. Venugopal 730
- (xvi) Need to provide constitutional status to National Commission for Other Backward Classes.
- Shri A. Sampath 731

- (xvii) Need to constitute Cauvery Management Board to ensure the effective implementation of final order of Cauvery Water Disputes Tribunal.

Shri O.S. Manian 732

- (xviii) Need to ensure better audio-visual TV signals through Set Top Box made mandatory in Metro cities

Shri Baliram Jadhav 733

BUSINESS ADVISORY COMMITTEE

49th Report 734

CONSTITUTION (SCHEDULED CASTES) ORDER (AMENDMENT) BILL, 2012 738-739

Shri Virender Kashyap 738

ANNEXURE – I

Member-wise Index to Starred Questions 740

Member-wise Index to Unstarred Questions 741-744

ANNEXURE – II

Ministry-wise Index to Starred Questions 745

Ministry-wise Index to Unstarred Questions 746

OFFICERS OF LOK SABHA

THE SPEAKER

Shrimati Meira Kumar

THE DEPUTY SPEAKER

Shri Karia Munda

PANEL OF CHAIRMEN

Shri Basu Deb Acharia

Shri P.C. Chacko

Shrimati Sumitra Mahajan

Shri Inder Singh Namdhari

Shri Franciso Cosme Sardinha

Shri Arjun Charan Sethi

Dr. Raghuvansh Prasad Singh

Dr. M. Thambidurai

Shri Satpal Maharaj

Shri Jagdambika Pal

SECRETARY GENERAL

Shri T.K. Viswanathan

LOK SABHA DEBATES

LOK SABHA

Tuesday, August 06, 2013/Sravana 15, 1935 (Saka)

The Lok Sabha met at Eleven of the Clock

[MADAM SPEAKER in the Chair]

MADAM SPEAKER: Question Hour. Q.No. 21 – Shri M. Venugopala Reddy.

... (Interruptions)

11.01 hrs

At this stage, Shri K.Narayana Rao and some other hon.

Members came and stood on the floor near the Table.

श्री शैलेन्द्र कुमार (कौशाम्बी): भारतीय सीमा पर हमला हुआ है। ... (व्यवधान) पांच भारतीय जवान मारे गए हैं। ... (व्यवधान) प्रधानमंत्री इसका जवाब दें। ... (व्यवधान) आज सीमा पर खतरा है। ... (व्यवधान)

अध्यक्ष महोदया : कृपया प्रश्न पूछिए।

... (व्यवधान)

11.02hrs

At this time Shri Shailendra Kumar and some other hon. Members came and stood on the floor near the Table.

डॉ. मुरली मनोहर जोशी (वाराणसी): महोदया, भारतीय सीमा पर हमला हुआ है जिसमें पांच जवान शहीद हो गए। ... (व्यवधान)

11.03hrs

MADAM SPEAKER: Question Hour. Q.No. 21 – Shri M. Venugopala Reddy.

(Q No. 21)

SHRI M. VENUGOPALA REDDY : Madam..... (*Interruptions*)

श्री हरिश्चंद्र चव्हाण : अध्यक्ष महोदया, मैं आपके माध्यम से मंत्री महोदय से कहना चाहता हूं कि प्रिंट मीडिया और इलेक्ट्रॉनिक मीडिया में उन्होंने स्टेटमेंट दिया था कि प्याज के बारे में हम निर्यातबंदी नहीं करेंगे। ...(व्यवधान) मैं आपके माध्यम से पूछना चाहता हूं कि क्या सरकार ने यह तय किया है कि प्याज की निर्यातबंदी नहीं होगी?...(व्यवधान)

अध्यक्ष महोदया : आप अपना प्रश्न पूछिए।

...(व्यवधान)

MADAM SPEAKER: The House stands adjourned to meet again at twelve hours.

11.05 hrs

*The Lok Sabha then adjourned till
Twelve of the Clock.*

12.00 hrs

The Lok Sabha re-assembled at Twelve of the Clock.

(Madam Speaker in the Chair)

REFERENCE BY THE SPEAKER**Sixty-Eighth Anniversary of Dropping of Atomic Bombs on Hiroshima and Nagasaki and Loss of Lives in Floods and Landslides in different parts of Kerala**

MADAM SPEAKER: Hon. Members may recall that sixty eight years ago, atom bombs decimated the Japanese cities of Hiroshima and Nagasaki on 6th and 9th August, 1945 respectively. Thousands of innocent citizens lost their lives and generations of those who survived continue to suffer from the horrific effects of radiation.

On this occasion, let us reaffirm our pledge to establish a society free from weapons of mass destruction. The House extends its wholehearted support to all initiatives being taken to eliminate nuclear weapons and ensure global peace.

Hon. Members, about 16 persons are reported to have lost their lives and several injured and displaced due to heavy rains, flood and landslides in different parts of Kerala since 4th August, 2013.

The House expresses its profound sorrow on this tragic incident which has brought pain and suffering to the bereaved families and injured.

The House may now stand in silence for a short while as a mark of respect to the memory of the victims of the nuclear holocaust in Japan and natural calamity in Kerala.

12.01½ hrs.

The Members then stood in silence for a short while.

MADAM SPEAKER: Papers to be laid.

... (व्यवधान)

श्री सैयद शाहनवाज़ हुसैन (भागलपुर): अध्यक्ष महोदया, हमारे सैनिक शहीद हुए हैं।... (व्यवधान)

अध्यक्ष महोदया : उनका भी होगा।

... (व्यवधान)

12.02 hrs

At this stage, Shri K. Narayan Rao and some other hon. Members came and stood on the floor near the Table.

12.03 hrs**PAPERS LAID ON THE TABLE**

MADAM SPEAKER: Now Papers to be Laid.

THE MINISTER OF STATE OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE OF THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA): I beg to lay on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under Section 619A of the Companies Act, 1956:-

(a) (i) Review by the Government of the working of the Hindustan Antibiotics Limited, Pune, for the year 2011-2012.

(ii) Annual Report of the Hindustan Antibiotics Limited, Pune, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.'

(Placed in Library, See No. LT 9243/15/13)

(b) (i) Review by the Government of the working of the Bengal Chemicals and Pharmaceuticals Limited, Kolkata, for the year 2009-2010.

(ii) Annual Report of the Bengal Chemicals and Pharmaceuticals Limited, Kolkata, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(2) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 9244/15/13)

(3) A copy each of the following papers (Hindi and English versions):-

(i) Memorandum of Understanding between the Bengal Chemicals and Pharmaceuticals Limited and the Department of Pharmaceuticals, Ministry of Chemicals and Fertilisers, for the year 2013-2014.

(Placed in Library, See No. LT 9245/15/13)

(ii) Memorandum of Understanding between the Rajasthan Drugs and Pharmaceuticals Limited and the Department of Pharmaceuticals, Ministry of Chemicals and Fertilisers, for the year 2013-2014.

(Placed in Library, See No. LT 9246/15/13)

- (iii) Memorandum of Understanding between the Indian Drugs and Pharmaceuticals Limited and the Department of Pharmaceuticals, Ministry of Chemicals and Fertilisers, for the year 2013-2014.

(Placed in Library, See No. LT 9247/15/13)

- (iv) Memorandum of Understanding between the Madras Fertilizers Limited and the Department of Fertilizers, Ministry of Chemicals and Fertilisers, for the year 2013-2014.

(Placed in Library, See No. LT 9248/15/13)

- (v) Memorandum of Understanding between the Brahmaputra Valley Fertilizer Corporation Limited and the Department of Fertilizers, Ministry of Chemicals and Fertilisers, for the year 2013-2014.

(Placed in Library, See No. LT 9249/15/13)

- (vi) Memorandum of Understanding between the National Fertilizers Limited and the Department of Fertilizers, Ministry of Chemicals and Fertilisers, for the year 2013-2014.

(Placed in Library, See No. LT 9250/15/13)

- (vii) Memorandum of Understanding between the Rashtriya Chemicals and Fertilizers Limited and the Department of Fertilizers, Ministry of Chemicals and Fertilisers, for the year 2013-2014.

(Placed in Library, See No. LT 9251/15/13)

- (viii) Memorandum of Understanding between the FCI Aravali Gypsum and Minerals India Limited and the Department of Fertilizers, Ministry of Chemicals and Fertilisers, for the year 2013-2014.

(Placed in Library, See No. LT 9252/15/13)

- (ix) Memorandum of Understanding between the Projects and Development India Limited and the Department of Fertilizers, Ministry of Chemicals and Fertilisers, for the year 2013-2014.

(Placed in Library, See No. LT 9253/15/13)

- (x) Memorandum of Understanding between the Fertilizers and Chemicals Tranvancore Limited and the Department of Fertilizers, Ministry of Chemicals and Fertilisers, for the year 2013-2014.

(Placed in Library, See No. LT 9254/15/13)

- (xi) Memorandum of Understanding between the Hindustan Insecticides Limited and the Ministry of Chemicals and Fertilisers for the year 2013-2014.

(Placed in Library, See No. LT 9255/15/13)

- (xii) Memorandum of Understanding between the Hindustan Organic Chemicals Limited and the Department of Chemicals and Petrochemicals, Ministry of Chemicals and Fertilisers, for the year 2013-2014.

(Placed in Library, See No. LT 9256/15/13)

- (4) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Bengal Chemicals and Pharmaceuticals for the years 2010-2011 and 2011-2012 within the stipulated period of nine months after the close of the respective accounting years.

(Placed in Library, See No. LT 9257/15/13)

- (5) A copy of the Drugs (Prices Control) Order, 2013 (Hindi and English versions) published in Notification No. S.O. 1221(E) in Gazette of India dated 15th May, 2013 under sub-section (6) of Section 3 of the Essential Commodities Act, 1955.

(Placed in Library, See No. LT 9258/15/13)

... (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS

(SHRI R.P.N. SINGH): I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Foundation for Communal Harmony, New Delhi, for the year 2011-2012, alongwith Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Foundation for Communal Harmony, New Delhi, for the year 2011-2012.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
(Placed in Library, See No. LT 9259/15/13)
- (3) A copy of the Central Industrial Security Force, Senior Private Secretary to Director General, Recruitment Rules, 2013 (Hindi and English versions) published in Notification No. G.S.R. 274(E) in Gazette of India dated 26th April, 2013 under Section 22 of the Central Industrial Security Force Act, 1968.
(Placed in Library, See No. LT 9260/15/13)
- (4) A copy of the Indo-Tibetan Border Police Force (Amendment) Rules, 2012 (Hindi and English versions) published in Notification No. G.S.R. 857(E) in Gazette of India dated 30th November, 2012 under sub-section (3) of Section 156 of the Indo-Tibetan Border Police Force Act, 1992.
(Placed in Library, See No. LT 9261/15/13)

... (*Interruptions*)

कृषि मंत्रालय में राज्य मंत्री तथा खाद्य प्रसंस्करण उद्योग मंत्रालय में राज्य मंत्री (डॉ. चरण दास महंत):

महोदया, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ:-

कृषि मंत्रालय में राज्य मंत्री तथा खाद्य प्रसंस्करण उद्योग मंत्रालय में राज्य मंत्री (डॉ. चरण दास महंत) महोदया, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ-

(1) (एक) वेटरीनरी काउंसिल ऑफ इंडिया, नई दिल्ली के वर्ष 2011-2012 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखा परीक्षित लेखे।

(दो) वेटरीनरी काउंसिल ऑफ इंडिया, नई दिल्ली के वर्ष 2011-2012 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(2) उपर्युक्त (1) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)

(Placed in Library, See No.LT 9262/15/13)

(3) कंपनी अधिनियम, 1956 की धारा 619क के अंतर्गत निम्नलिखित पत्रों की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)-

(एक) लक्षद्वीप डेवलपमेंट कारपोरेशन लिमिटेड, कवरत्ती के वर्ष 2011-2012 के कार्यकरण की सरकार द्वारा समीक्षा।

(दो) लक्षद्वीप डेवलपमेंट कारपोरेशन लिमिटेड, कवरत्ती का वर्ष 2011-2012 का वार्षिक प्रतिवेदन, लेखापरीक्षित लेखे तथा उन पर नियंत्रक-महालेखापरीक्षक की टिप्पणियां।

(4) उपर्युक्त (3) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)

(Placed in Library, See No.LT 9263 /15/13)

(Interruptions)

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND
MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING
INDUSTRIES (SHRI TARIQ ANWAR): I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Central Agricultural University, Imphal, for the year 2010-2011.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Agricultural University, Imphal, for the year 2010-2011, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Agricultural University, Imphal, for the year 2010-2011.
- (2) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No.LT 9264 /15/13)

- (3) A copy each of the following Notifications (Hindi and English versions) under Section 4(d) of the Destructive Insects and Pests Act, 1914:-
- (i) The Plant Quarantine (Regulation of Import into India) (Second Amendment) Order, 2013 published in Notification No. S.O. 1378(E) in Gazette of India dated 28th May, 2013.
 - (ii) The Plant Quarantine (Regulation of Import into India) (Third Amendment) Order, 2013 published in Notification No. S.O. 1531(E) in Gazette of India dated 14th June, 2013.

(Placed in Library, See No.LT 9265 /15/13)

... *(Interruptions)*

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI P. BALRAM NAIK): I beg to lay on the Table:-

- (1) (i) A copy of the Sixth Report (Hindi and English versions) of the National Commission for Safai Karamcharis, New Delhi, for the years 2002-2003 and 2003-2004.
(ii) A copy of the Action Taken Memorandum (Hindi and English versions) on the recommendations contained in the Sixth Report of the National Commission for Safai Karamcharis, New Delhi, for the years 2002-2003 and 2003-2004.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No.LT 9266 /15/13)

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Social Defence, New Delhi, for the year 2010-2011, alongwith Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Social Defence, New Delhi, for the year 2010-2011.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(Placed in Library, See No.LT 9267 /15/13)

... (*Interruptions*)

12.04 hrs.**ASSENT TO BILLS**

SECRETARY-GENERAL: Madam Speaker, I lay on the Table the following three Bills passed by the Houses of Parliament during the Thirteenth Session of Fifteenth Lok Sabha and assented to by the President since a report was last made to the House on the 26th April, 2013:-

1. The Appropriation (Railways) No.3 Bill, 2013;
2. The Appropriation (No.3) Bill, 2013; and
3. The Finance Bill, 2013.

I also lay on the Table copy, duly authenticated by the Secretary-General, Rajya Sabha, of the Criminal Law (Amendment) Bill, 2013, as passed by the Houses of Parliament and assented to by the President.

... (Interruptions)

अध्यक्ष महोदया : मुलायम सिंह जी, आप स्टैंडिंग कमेटी की रिपोर्ट पढ़िए।

... (व्यवधान)

श्री मुलायम सिंह यादव (मैनपुरी): अध्यक्ष महोदया, मैं बहुत संक्षेप में अपनी बात कहना चाहता हूँ।

... (व्यवधान)

अध्यक्ष महोदया : अभी पेपर ले हो रहा है। आप वह रिपोर्ट ले कीजिए।

... (व्यवधान)

12.05 hrs

At this stage, Shri Sansuma Khunggur Bwiswmuthiary came and stood on the floor near the Table.

अध्यक्ष महोदया : आप कहां से आ गये? आप बीच में क्या कर रहे हैं?

... (व्यवधान)

अध्यक्ष महोदया : आप सब बैठ जाइये। माननीय सदस्य पेपर ले कर रहे हैं।

... (व्यवधान)

12.06 hrs.**STANDING COMMITTEE ON ENERGY
36th and 37th Report**

श्री मुलायम सिंह यादव (मैनपुरी): अध्यक्ष महोदया, मैं ऊर्जा संबंधी स्थायी समिति के निम्नलिखित प्रतिवेदन* (हिन्दी तथा अंग्रेजी संस्करण) प्रस्तुत करता हूँ :-

- (1) नवीन और नवीकरणीय ऊर्जा मंत्रालय से संबंधित “नवीन और नवीकरणीय ऊर्जा क्षेत्र में अंतर्राष्ट्रीय सहयोग” के बारे में 36वां प्रतिवेदन।
- (2) विद्युत मंत्रालय से संबंधित “नेशनल ग्रिड का विकास” के बारे में 37वां प्रतिवेदन।

... (Interruptions)

12.07 hrs.**STANDING COMMITTEE ON CHEMICALS AND FERTILIZERS
36th Report**

SHRI GOPINATH MUNDE (BEED): Madam, I beg to present the Thirty-sixth Report (Hindi and English versions) of the Standing Committee on Chemicals and Fertilizers on the subject 'Production and Availability of Pesticides' of the Ministry of Chemicals and Fertilizers (Department of Chemicals and Petrochemicals).

... (Interruptions)

* The Reports were Presented to Hon'ble Speaker on 25.05.2013 under Direction 71A of the Directions by the Speaker when the House was not in session and the Speaker was pleased to order the printing, publication and circulation of the Reports under Rule 280 of The Rules of Procedure and Conduct of Business in Lok Sabha.

12.07 ½ hrs.

**STANDING COMMITTEE ON INDUSTRY
245th to 251st Reports**

DR. RATTAN SINGH AJNALA (KHADOOR SAHIB): Madam, I beg to lay the following reports* (Hindi and English versions) of the Standing Committee on Industry:-

- (1) Two Hundred Forty-fifth Report on Review of the Implementation of Micro, Small and Medium Enterprises Development Act., 2006 pertaining to the Ministry of Micro, Small and Medium Enterprises.
- (2) Two Hundred Forty-sixth Report on Revival of Nagaland Pulp and Paper Co. Ltd. pertaining to the Ministry of Heavy Industries and Public Enterprises (Department of Heavy Industry).
- (3) Two Hundred Forty-seventh Report on Implementation of Interest Subsidy Eligibility Certification (ISEC) Scheme pertaining to the Ministry of Micro, Small and Medium Enterprises.
- (4) Two Hundred Forty-eighth Report on Capacity Addition and Expansion of Manufacturing Facilities of the Madras Fertilizers Ltd. pertaining to the Ministry of Chemicals and Fertilizers (Department of Fertilizers).
- (5) Two Hundred Forty-ninth Report on Revival and Restructuring of the Fertilizers and Chemicals Travancore Ltd. pertaining to the Ministry of Chemicals and Fertilizers (Department of Fertilizers).
- (6) Two Hundred-Fiftieth Report on Impact of Foreign Direct Investment (FDI) in Multi-Brand Retail, on MSME Sector pertaining to the Ministry of Micro, Small and Medium Enterprises.

* The Reports were presented to Hon'ble Chairman, Rajya Sabha on 23rd July, 2013 and were also forwarded to the Hon'ble Speaker, Lok Sabha, the same day.

(7) Two Hundred Fifty-first Report on Implementation of Prime Minister's Employment Generation Programme (PMEGP) pertaining to the Ministry of Micro, Small and Medium Enterprises.

... (*Interruptions*)

12.08 hrs.

STANDING COMMITTEE ON HEALTH AND FAMILY WELFARE

71st Report

श्री कीर्ति आज़ाद (दरभंगा): अध्यक्ष महोदया, मैं केन्द्रीय सरकार स्वास्थ्य योजना (सीजीएचएस) के कार्यकरण के बारे में स्वास्थ्य और परिवार कल्याण संबंधी स्थायी समिति का 71वां प्रतिवेदन (हिन्दी तथा अंग्रेजी संस्करण) सभा पटल पर रखता हूँ।

12.09 hrs**STATEMENTS BY MINISTER****(i) (a) Government of India's response and measures for relief and reconstruction in the wake of the natural disaster in Uttarakhand**

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): Madam, I rise to submit a statement on the response measures taken in the wake of the natural disaster in the state of Uttarakhand in June, due to heavy rainfall, cloudbursts and floods. ... *(Interruptions)* Uttarakhand received rainfall of 385.1 mm during the period from 1st June to 18th June 2013, against the normal rainfall of 71.3 mm, which was in excess by 444%. The period from 16th-18th June in particular witnessed extremely heavy rains. ... *(Interruptions)*

MADAM SPEAKER: Please go back to your seats. The Minister is making a statement on Uttarakhand. It is not proper that you should be here. On this occasion, you please go back to your seats. It is about Uttarakhand.

... *(Interruptions)*

MADAM SPEAKER: Please go back to your seats; you know what a tragedy had taken place there. You have to go back. You have to go back before the hon. Minister makes the statement.

... *(Interruptions)*

MADAM SPEAKER: No. Please go back. It is on Uttarakhand disaster, you may please go back to your seats.

... *(Interruptions)*

MADAM SPEAKER: Please go back. It is a statement on Uttarakhand.

... *(Interruptions)*

12.10 hrs

At this stage, Shri Sansuma Khunggur Bwiswmuthiary went back to his seat.

MADAM SPEAKER: Yes, he has gone back. Now, you may also please go back. It is a statement on Uttarakhand.

... (*Interruptions*)

MADAM SPEAKER: No. You may please go back – the statement is on Uttarakhand.

... (*Interruptions*)

MADAM SPEAKER: No. You may please go back.

... (*Interruptions*)

MADAM SPEAKER: No. It is such a big tragedy that had taken place. Please show some concern for it.

... (*Interruptions*)

MADAM SPEAKER: No. Please go back – this is on Uttarakhand. Please show some respect; please show some respect for all those who have died in Uttarakhand; please show some respect and go back to your seats.

... (*Interruptions*)

MADAM SPEAKER: No. Please show some respect. Please go back.

... (*Interruptions*)

MADAM SPEAKER: No. Nothing is going on record.

(*Interruptions*) ...*

MADAM SPEAKER: Please go back; please go back.

... (*Interruptions*)

MADAM SPEAKER: Please go back – it is on Uttarakhand.

12.12 hrs

At this stage, Shri K. Narayan Rao and some other hon. Members went back to their seats.

MADAM SPEAKER: Yes, hon. Minister to continue the statement.

* Not recorded.

SHRI A.K. ANTONY: It was a disaster of unprecedented magnitude in Uttarakhand. The State Government immediately initiated necessary steps for rescue and relief, as the first responder.

The Government of India also promptly mobilized all Central Ministries and agencies. National Disaster Response Force (NDRF) was asked on 16th June to move their teams urgently to Uttarakhand to augment their existing deployment in the State. Indian Air Force (IAF), Indian Army, Indo-Tibetan Border Police (ITBP), Border Roads Organization (BRO), Armed Forces Medical Services and other Ministries provided prompt support to the State Government in their efforts. National Crisis Management Committee (NCMC) on a continued basis coordinated efforts of all the central agencies in concert with the State Government, ensuring necessary relief and assistance for immediate rescue operations and restoration of communications in the State.

The Prime Minister visited Uttarakhand on 19th June to take stock of the situation. He announced assistance of Rs. 1000 crore to the State. Home Minister visited the State on 22nd and 28th June 2013 and reviewed the progress with the Chief Minister. The Government of India tasked a Member of NDMA to co-ordinate closely with all concerned in the field.

1.1 lakh persons were evacuated to safe places in the shortest possible time, notwithstanding widespread destruction of roads, difficult terrain and extremely hostile weather. The scale and magnitude of the extreme event was such that, more than 580 persons are confirmed to have lost their lives. Besides, another 5474 persons who are still missing and feared to be no more.

I would like to inform this august House that our Armed Forces made an invaluable contribution in the search and rescue operation. The IAF rescued 23,775 persons, by deploying over 45 helicopters for the operation, and carried out close to 3470 sorties. The Indian Army rescued 38,750 persons, with deployment of about 8,000 personnel, 150 Special Forces and 12 helicopters. During the

rescue operations, five personnel of IAF, along with nine personnel of NDRF and six of ITBP even lost their lives in a tragic helicopter crash. I am sure this House will join me in paying tribute to their role and contribution, as also to the two civilian helicopter pilots who perished in the course of rescue operations. Indeed, the region will long remember the heroic commitment and courage displayed by our Armed Forces and police forces, as also a large number of civilian officials, residents and tourists who pitched in the effort.

NDRF deployed 14 teams for the operation and rescued 9,500 persons. ITBP deployed 1,200 personnel for the operation and rescued 33,000 persons. Nehru Institute of Mountaineering, Uttarkashi formed 5 rescue teams of 20 instructors and local youth and evacuated more than 6,500 stranded persons. Essential supplies like food, drinking water, medicines, kerosene oil, blankets etc. were continuously provided by airdropping as well as by land routes. More than 1,710 roads have been temporarily restored by BRO and the Public Works Department of the State Government. Power supply of 3,700 villages has been restored temporarily. About 1,670 drinking water schemes have been restored temporarily. Immediate point to point communication by telephone was established at Kedarnath, Badrinath, Barkot and Harshil. More than 100 satellite phones were made available to various Central and State agencies. The Government of India supplemented the State Government's efforts with 80 doctors, 11 psychiatrists and 5 public health teams, along with required equipment.

Highly commendable work was done by the State Government and all the central Ministries and Agencies in this long hour of crisis.

The Government of India has released about Rs. 400 crore for relief and immediate restoration measures. A Central team has visited Uttarakhand for making assessment of the losses caused. Additional funds will be released by the Government of India depending on the requirement of the State.

In view of the magnitude of the crisis, the Government of India has constituted a Cabinet Committee under the Chairmanship of Prime Minister, for

providing broad guidance for expeditious reconstruction and rehabilitation. An Inter Ministerial Group (IMG) has also been set up for drawing up a time bound Action Plan for the purpose.

I would like to conclude by assuring this House that we shall continue to support the State Government for long term rehabilitation and reconstruction and to ensure that the State, in the wake of this calamity, is better equipped to handle such crises.... (*Interruptions*)

(Also placed in Library, see No.LT 9268/15/13)

श्री शैलेन्द्र कुमार (कौशाम्बी): अध्यक्ष महोदया, इस पर चर्चा कराई जाए।... (व्यवधान) उत्तराखण्ड के बारे में डिसकशन होना चाहिए।... (व्यवधान)

THE MINISTER OF URBAN DEVELOPMENT AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI KAMAL NATH): Madam, the Government has no hesitation in accepting a discussion on this subject.... (*Interruptions*)

MADAM SPEAKER: Nothing will go on record.

(*Interruptions*) ... *

PROF. SAUGATA ROY (DUM DUM): Madam, there should be a discussion on this subject.... (*Interruptions*)

12.21 hrs

At this stage, Shri Sansuma Khunggur Bwiswmuthiary, Shri M. Venugopala Reddy and some other hon. Members came and stood on the floor near the Table.

... (*Interruptions*)

* Not recorded.

MADAM SPEAKER: Hon. Members, after the hon. Minister has made a *suo motu* statement, it is the convention of the House that no clarificatory questions are allowed on it. Therefore, I am not allowing any clarificatory questions. But it has already been agreed that there would be a discussion on the matter and that would be the very first discussion, the very first discussion would be on this matter. It has been agreed. So, hon. Members may express their views when the issue comes up for discussion in the House.

... (*Interruptions*)

MADAM SPEAKER: Hon. Members, please go back to your seats.

12.22 hrs

*At this stage, Shri Sansuma Khunggur Bwiswmuthiary
went back to his seat.*

... (*Interruptions*)

MADAM SPEAKER: Now, the House will take up Zero Hour. I have received a notice for Adjournment given by Shri Mulayam Singh Yadav.

श्री मुलायम सिंह यादव (मैनपुरी): अध्यक्ष महोदया, मैं आपके माध्यम से सदन में एक गम्भीर विषय रखना चाहता हूँ। आज हमारे देश की सीमाओं पर गम्भीर खतरा है। इस गम्भीर खतरे के लिए हम सरकार को सावधान कर रहे हैं और लगातार 14 वर्षों से कहते आ रहे हैं कि हमारे हिन्दुस्तान की सीमाएं सुरक्षित नहीं हैं। उसी सिलसिले में अभी कल ही हमारे 21 बिहार रेजीमेंट के पांच जवानों की हमारी ही सीमा के अंदर घुसकर हत्या कर दी गई और वे पांच जवान शहीद हुए हैं। उधर लश्कर-ए-तैयबा, जैश -ए- मोहम्मद और हिजबुल मुजाहिदीन जैसे आतंकवादी संगठन हैं, और यह बात सरकार को भी पता है। इसके अलावा हफीज सईद जो आतंकवादियों का नेता है, वह अभी पिछले जून माह में हमारे देश की सीमा पर दौरा करके गया था, खासकर उस जगह का, यह भी सरकार को मालूम है। तब ही सरकार को सावधान हो जाना चाहिए था, लेकिन सरकार नहीं हुई और उसका नतीजा यह निकला कि कल सीमा पर हमारी फौज के पांच जवान शहीद हो गए। पाकिस्तान के साथ लगती भारत की पूरी सीमा पर हमें खतरा है और हम इस बारे में बार-बार यहां नम्र निवेदन करते आ रहे हैं। माननीय आडवाणी जी को भी मैंने कहा था कि देश की सीमाओं पर गम्भीर खतरा है। उसी वक्त सरकार को सावधान हो जाना चाहिए था। आज हमारे देश को चीन और पाकिस्तान दोनों से खतरा है। चीनी सैनिक हमारी सीमाओं को पार करके 19 किलोमीटर तक अंदर आकर कैम्प लगाकर रह रहे हैं। वे वापस नहीं गए हैं, जिस तरह से वे आए थे, इससे लगता है कि वह फिर हमला करेंगे। उन्होंने उसके लिए तरीका और रास्ता समझ लिया है बना लिया है इसीलिए वे लौट गए हैं। आज चीन से भी इतना बड़ा धोखा होगा, मैं सरकार को इस बारे में सावधान करना चाहता हूँ। पंडित जवाहर लाल नेहरू जी को भी धोखा दिया गया था। वह उस धोखे को, इससे लगे सदमे को वह सह नहीं सके। चारु एन लाई जब हिन्दुस्तान आए थे तो उन्होंने हिन्दी-चीनी भाई-भाई का नारा दिया था। तब नेहरू जी ने उनका यहां इतना भव्य स्वागत कराया था और चीन को अपना सबसे बड़ा और अच्छा दोस्त मान लिया था। लेकिन उसी चीन ने नेहरू जी को धोखा दिया और हमारे देश पर हमला कर दिया ।

मैं आज सदन में कहना चाहता हूँ कि उस समय सोशलिस्ट पार्टी के नेता डॉ. लोहिया और बाकी सभी नेताओं की राय थी कि नेहरू जी उस हमले के बाद,, लगे उस सदमे को सहन नहीं कर सके। यह 1962 की बात है और उसके बाद नेहरू जी का निधन हो गया। मैं आज कह रहा हूँ, जो हो गया, वह हो गया। वह सदमा था, क्योंकि नेहरू जी को धोखा दिया गया था, चीन को उन्होंने परम मित्र मान लिया था। मैं बार-बार कह रहा हूँ कि चीन धोखेबाज देश है। चीन और पाकिस्तान दोनों हमारे देश पर हमला कर रहे

हैं। इससे ज्यादा देश को और क्या खतरा होगा, क्या लोक सभा रहेगी और क्या और रहेगा? मैंने उस समय भी सावधान किया था कि चीन पर कभी भरोसा न करना। मैं फिर दोहराना चाहता हूँ कि चीन पर भरोसा न करना, माननीय रक्षा मंत्री जी और माननीय सोनिया गांधी जी। नेहरू जी को सदमा लगा था और वह 1962 का वह सदमा नहीं झेल सके और उनका निधन हो गया। मैं बताना चाहता हूँ कि उनका यहां इतना सम्मान हो चुका था, वह तीसरी दुनिया के नेता बन गए थे। उसके बाद जो धोखा हुआ, वह हम सबको मालूम है।

हम आज बार-बार कह रहे हैं कि हमारे पांच जवान शहीद हो गए हैं। हमलावर पाकिस्तान के आतंकवादी थे, उनके नेता ने यहां सीमा पर दौरा किया। पाकिस्तान भी आपसे नहीं डर रहा है, पाकिस्तान हमारे भारत जैसे विशाल देश को डरा रहा है। हमारी सेना बहादुर है, लेकिन लगता है कि हम कायर देश के रहने वाले हो गए हैं। मैं पाकिस्तान से दोस्ती चाहता हूँ लेकिन हमारे जवानों पर हमले में क्या पाकिस्तान का हाथ नहीं है, क्या वे लोग जिन्होंने हमला किया वे पाकिस्तान के पालतू आदमी नहीं हैं? इसी तरह से चीन पूरी तरह से हमला करने की तैयारी कर रहा है। आज मैं फिर सरकार को सावधान करना चाहता हूँ, मैंने पहले भी कहा है और वह कार्रवाई में लिखा हुआ है कि चीन हिंदुस्तान पर हमला करेगा। उसने सीमा क्षेत्र का पूरा नक्शा बना लिया है, आप हमें बताएं कि क्या उसने पूरा नक्शा नहीं बनाया है? हिमाचल से लेकर अरुणाचल तक और उसमें पूरा उत्तराखंड भी शामिल है, उसने कहा कि यह हमारा हिस्सा है। इस पर आपकी तरफ से क्या प्रतिक्रिया हुई है? क्या कश्मीर को भारत से छीनकर चीन और पाकिस्तान ले जाएंगे? दोनों की इसमें सांठगांठ हो सकती है या नहीं हो सकती है यह विदेश मंत्री बताएं और फिर माननीय प्रधान मंत्री बताएं? इस देश को इतना सावधान किया गया और सावधान करने के बावजूद भी क्यों चीन से हमारी सीमा सुरक्षित नहीं है? मैं कह रहा हूँ कि चीन और पाकिस्तान दोनों हमारी सीमाओं पर घात लगाकर बैठे हैं, इसलिए हमें सावधान रहना चाहिए। आपकी कहां कमी है? इस संबंध में आपको पूरे सदन का समर्थन होगा, पूरे देश की जनता का समर्थन होगा। यह सवाल समाजवादी पार्टी का नहीं पूरे देश का है। देश की एकता और सुरक्षा के लिए, देश के आत्म-विश्वास के लिए देश के स्वाभिमान के लिये सरकार ने क्या किया? आप बताएं कि हम हमला क्यों नहीं रोक पाए, क्या हमारी सेना कमजोर है? हमारी सेना कमजोर नहीं है। आपको पूरी जानकारी क्यों नहीं है?

हम माननीय प्रधान मंत्री जी का धन्यवाद करते हैं कि उन्होंने दो मिनिस्टर और एक अधिकारी को हमारे पास भेजा था। विदेश मंत्री को भेजा था, स्वामी जी को भेजा था और एक अधिकारी जो सुरक्षा का मामला देख रहे थे उन्हें भेजा था। उस समय मैंने एक ही बात कही थी कि पूरी सीमा को समझकर उसे देखकर उसकी रक्षा करनी और चीन पर भरोसा कभी नहीं करनी चाहिए। उन्होंने नेहरू जी को धोखा दिया और वह उस सदन में अपने जीवन में झेल नहीं सके, इसलिए आप चीन पर कभी भरोसा नहीं करना।

आप हमें बताएं कि हमारी सीमाएं कैसे सुरक्षित हैं? चीन पूरी तरह से तैयारी कर रहा है और पाकिस्तान आपसे नाराज रहता है, वह बंगला देश के बंटवारे को भूल नहीं पा रहा है, इसलिए वह हिंदुस्तान के खिलाफ है।

हमारी कश्मीर की जनता ने हमारा पूरा साथ दिया लेकिन आप कश्मीर की जनता को क्या दे रहे हैं? कश्मीर की जनता को आपको जितनी सुविधाएं देनी चाहिए थीं, आप वह भी नहीं दे पाए। वह कश्मीर की सीमा पर लड़ सकता था उन्हें रोक सकता था लेकिन न तो वहां इतना आवागमन है, न सड़कें हैं। अब आवागमन की तैयारी हो रही है, आजादी के बाद कश्मीर को ये सुविधाएं क्यों नहीं दी गयीं? कश्मीर के लोगों के लिए रोजगार नहीं हैं, सड़कें नहीं हैं, पीने के पानी का इंतजाम नहीं है। आप उनके गांवों को जाकर देखिये, मैंने वहां के गांव देखे हैं। मैंने वहां कैम्प लगाया था और 6 दिन वहां हम रहे थे। वहां के लोगों ने साफ कहा था और सुनकर मुझे आश्चर्य हुआ था जब हमारे फारुख अब्दुल्ला जी ने कहा कि मुझसे भूल हुई, मुझे पाकिस्तान जाना चाहिए था। तब मैंने कहा था कि आपको पता है कि पाकिस्तान में कितने प्रधान मंत्रियों को फांसी दी जा चुकी है। मैंने कहा कि आप वहां प्रधान मंत्री तो बन जाते लेकिन हो सकता था कि फांसी पर लटका दिये जाते। ...(व्यवधान) मुझे खुशी है कि कश्मीर की पूरी जनता हिंदुस्तान के साथ है, फारुख अब्दुल्ला जी मजबूती के साथ हिंदुस्तान के साथ है। हमारा और इनका बहुत साथ रहा है। आखिर क्या वजह रही, माननीय प्रधान मंत्री जी बताएं, रक्षा मंत्री जी बेचारे नहीं बता पाएंगे, क्योंकि हम जानते हैं कि इस मामले को कौन बता सकता है। ...(व्यवधान)

श्री गणेश सिंह (सतना): हमारे सैनिकों की गर्दन काटकर ले गये, लेकिन ये कुछ नहीं बोल पाए।

श्री मुलायम सिंह यादव : हम उस बात को यहां कहेंगे नहीं, हमारा पूरा हिंदुस्तान एक है। हमारे केरल से लेकर कश्मीर तक के भाई सब एक हैं लेकिन अनुभव और जानकारियां किसे ज्यादा हैं, सीमा की जानकारियां किसे ज्यादा हैं, वहां रोज क्या हो रहा है, इस बात की जानकारी किसे ज्यादा है, सभी जानते हैं। फारुख अब्दुल्ला जी को सबसे ज्यादा जानकारी है, उसके बाद हमारे साथियों को भी ज्यादा जानकारी है और हमें जानकारी इसलिए है कि हमें ट्रेनिंग एक ऐसे नेता ने दी है जिसने पहले ही बता दिया था कि चीन हमारा दुश्मन है। सन् 1952 में खुलेआम नेहरू जी को कहा था कि चीन हमारा दुश्मन होगा। तिब्बत के बारे में हमेशा हमारी तथा आपकी एक राय रही थी। हमारी राय रही थी, समाजवादी पार्टी की राय रही थी, सोशलिस्ट पार्टी की राय रही थी, संयुक्त सोशलिस्ट पार्टी की राय रही थी, डॉ. राम मनोहर लोहिया की भी राय रही थी। तिब्बत हमारा पहरदार है और तिब्बत को आपने भी चीन को दे दिया। तिब्बत इधर के लोगों ने भी दिया है और रहा-सहा सत्ताधारी पक्ष ने भी दे दिया है। दोनों ने मिलकर तिब्बत को दे दिया

है।...(व्यवधान) अकेले कांग्रेस पार्टी दोषी नहीं है। आप थोड़ा विचार कीजिए, भारतीय जनता पार्टी भी तिब्बत के लिए जिम्मेदार है।...(व्यवधान)

अध्यक्ष महोदया : अब आप अपनी बात समाप्त कीजिए।

...(व्यवधान)

श्री मुलायम सिंह यादव : इसी सदन में मैंने विरोध किया था।...(व्यवधान)

अध्यक्ष महोदया : मुलायम सिंह जी, आप अब अपनी बात समाप्त कीजिए।

...(व्यवधान)

श्री मुलायम सिंह यादव : देश को एक रखना जरूरी है। जो गलती है, उसे आप स्वीकार कीजिए।...(व्यवधान) हमने जो गलतियां की हैं, उन्हें स्वीकार करने के लिए हम तैयार हैं। हम भी रक्षा मंत्री रहे हैं। हमने सीमा पर घूम-घूम कर दौरा किया है।...(व्यवधान)

अध्यक्ष महोदया : मुलायम सिंह जी, अब आप अपनी बात समाप्त कीजिए।

...(व्यवधान)

श्री मुलायम सिंह यादव : हम जहां हो आए हैं, वहां फारूख साहब का जाना बहुत मुश्किल है, जहां हम रात को सोये हैं, जहां सियाचिन में हम घूम-घूम कर हो आए हैं, आप वहां जाकर देखिए।...(व्यवधान) वहां गए तो थे, चार किलोमीटर से भाग कर आ गए, बाल-बाल बचे। जार्ज फर्नांडिस जी लौट कर आ गए, बाल-बाल बचे और मुलायम सिंह 28 घंटे वहां रहे और सियाचिन के लोगों से बात की। सियाचिन के लोगों ने अपना हालचाल बताया और वह मैंने यहां आ कर उस बात को सदन को बताया। सब कुछ किया, लेकिन मेरे समय के प्रधानमंत्री आज दुनिया में नहीं हैं।...(व्यवधान) कृपा करिए प्रधानमंत्री जी, बात करिए। वह भी मैं आपसे कहना चाहता हूं।...(व्यवधान) अब मैं उनके बारे में ज्यादा कहना नहीं चाहता, उनको जो रिपोर्ट मैंने यहां आकर दी थी ...(व्यवधान) मैं वास्तव में वहां गया था। ...(व्यवधान) उस रिपोर्ट पर कार्यवाही के लिये हम पूरी तरह से तैयार थे।

अध्यक्ष महोदया : आपने अपनी बात कह दी है, अब समाप्त कीजिए।

...(व्यवधान)

12.34 hrs

At this stage, Shri Sansuma Khunggur Bwiswmuthiary came and stood on the floor near the Table.

... (व्यवधान)

श्री यशवंत सिन्हा (हज़ारीबाग): अध्यक्ष महोदया, हम लोगों ने... (व्यवधान)

अध्यक्ष महोदया : हरिन पाठक जी, अब आप क्यों खड़े हो गए हैं।

... (व्यवधान)

अध्यक्ष महोदया : मुलायम सिंह जी, आप बैठ जाएं।

... (व्यवधान)

श्री सैयद शाहनवाज़ हुसैन (भागलपुर): अध्यक्ष महोदया, यशवंत बाबू बोलने के लिए खड़े हो गए हैं।

पाकिस्तान के बारे में बात कीजिए, चाइना के बारे में अलग से डिबेट होगी।... (व्यवधान)

अध्यक्ष महोदया : ठीक है। अब हाउस को चलने दीजिए। जीरो ऑवर चल रहा है।

... (व्यवधान)

नवीन और नवीकरणीय ऊर्जा मंत्री (डॉ. फ़ारुख़ अब्दुल्ला): अध्यक्ष महोदया, मैं गुजारिश करना चाहता हूँ।... (व्यवधान)

श्री सैयद शाहनवाज़ हुसैन : यशवंत सिन्हा जी खड़े हैं।... (व्यवधान) पाकिस्तान पर डिबेट हो रही है। आधे घंटे चाइना के बारे में बात होती रही।... (व्यवधान)

अध्यक्ष महोदया : जगदम्बिका पाल जी, आप क्यों खड़े हो गए हैं? आप बैठ जाएं।

... (व्यवधान)

डॉ. फ़ारुख़ अब्दुल्ला : अध्यक्ष महोदया, मैं गुजारिश करना चाहता हूँ कि हिंदुस्तान न कभी कमजोर था और न कभी रहेगा।... (व्यवधान) हिंदुस्तान के लोगों ने और हिंदुस्तान के सिपाहियों ने चूड़ियां नहीं पहनी हैं।... (व्यवधान)

श्री सैयद शाहनवाज़ हुसैन : यशवंत सिन्हा जी काफी देर से बोलना चाहते हैं।... (व्यवधान)

12.35 hrs

At this stage, Shri Sansuma Khunggur Bwiswmuthiary went back to his seat.

डॉ. फ़ारूख़ अब्दुल्ला : हमारे पास शक्ति है और हम उनका मुकाबला कर सकते हैं। लेकिन इसके लिए हमें एक हो कर रहने की आवश्यकता है। जब तक हम एक रहेंगे तब तक देश को किसी प्रकार का खतरा नहीं है।...(व्यवधान)

अध्यक्ष महोदया : मुलायम सिंह जी, अब आप बैठ जाइए। अब हो गया। बैठ जाइए।

...(व्यवधान)

अध्यक्ष महोदया : अब आप बैठ जाइए। आपकी बात हो गई। ज़ीरो ऑवर चल रहा है।

...(व्यवधान)

श्री सैयद शाहनवाज़ हुसैन : मैडम, यशवंत सिन्हा जी खड़े हो गए हैं। यशवंत सिन्हा जी पाकिस्तान पर बोलना चाहते हैं।...(व्यवधान)

अध्यक्ष महोदया : हरिन पाठक जी, अब आप क्यों खड़े हो गये? आप बैठ जाइए।

...(व्यवधान)

श्री यशवंत सिन्हा : अध्यक्ष महोदया, मैं यह जानना चाहता हूँ कि जब मुलायम सिंह जी बोल रहे थे तो ये सब शांत होकर सुन रहे थे और मैं जिस विषय पर बोल रहा हूँ, वह पाकिस्तान से संबंधित है। मैं जानना चाहता हूँ कि ये लोग भारत के साथ हैं या पाकिस्तान के साथ हैं, यह बात स्पष्ट करें।...(व्यवधान)
क्या ये लोग पाकिस्तान का साथ भारत में दे रहे हैं?...(व्यवधान)

मेरी दो मांग है। एक मांग यह है कि रक्षा मंत्री तत्काल इस सदन में इस विषय पर बयान दें और दूसरी मेरी मांग है कि सीमा पर नियंत्रण रेखा पर जो घटनाएं घट रही हैं, उसके बारे में इस सदन में बताएं।...(व्यवधान) मैं सदन में आपके माध्यम से मांग कर रहा हूँ कि यहां से घोषणा कीजिए जैसे आपने उत्तराखंड के बारे में बताया है, उसी तरह से इस बारे में भी बताएं।...(व्यवधान) कांग्रेस पार्टी अभी स्पष्ट करे कि वह भारत के साथ है या पाकिस्तान के साथ है।...(व्यवधान)

अध्यक्ष महोदया : आप अब क्यों खड़े हो गये? बैठ जाइए।

...(व्यवधान)

श्री यशवंत सिन्हा : मैडम, जब मैं बोलने के लिए खड़ा हुआ हूँ तो मुझे क्यों डिस्टर्ब किया जा रहा है?...(व्यवधान) मैं एक गंभीर राष्ट्रीय मुद्दे पर बोलने के लिए खड़ा हुआ हूँ।...(व्यवधान) मैडम, हमारे दो जवानों को पाकिस्तान की फौज ने मौत के घाट उतार दिया।...(व्यवधान) पाकिस्तान की फौज हमारे दो जवानों के सर काटकर अपने साथ ले गई।...(व्यवधान) इस बार नियंत्रण रेखा पर घटनाएं घटती रही हैं।

पाकिस्तान की फौज आक्रामक रही है।... (व्यवधान) मैं अभी फारुख अबदुल्ला साहब को सुन रहा था। इस देश में ताकत है, इस संसद में ताकत है कि हम पाकिस्तान को उसी की भाषा में जवाब दें।... (व्यवधान) हम पाकिस्तान को उसी की भाषा में जवाब क्यों नहीं देते?... (व्यवधान) मुम्बई पर अटैक हो गया। आतंकवादी घटनाएं घटती रहती हैं और चिंता की बात है कि आतंकवादियों को छोड़ दिया गया।... (व्यवधान)

12.38 hrs

At this stage, Shri Subbam Hari and some other hon. Members came and stood on the floor near the Table.

... (Interruptions)

12.39 hrs

At this stage, Shri Sansuma Khunggur Bwiswmuthiary came and stood on the floor near the Table.

... (व्यवधान)

MADAM SPEAKER: Nothing will go on record.

(Interruptions) ... *

श्री यशवंत सिन्हा : मैं जानना चाहता हूँ कि जब मुलायम जी बोल रहे थे तो ये सब लोग शांत होकर सुन रहे थे और मैं इस विषय पर बोल रहा हूँ तो डिस्टर्ब कर रहे हैं।... (व्यवधान) ये लोग भारत के साथ हैं या पाकिस्तान के साथ हैं, यह फर्क करें।... (व्यवधान)

एक माननीय सदस्य: * ... (व्यवधान)

श्री यशवंत सिन्हा : क्या पाकिस्तान का साथ दे रहे हैं? मेरी दो मांगें हैं। एक मांग यह है कि रक्षा मंत्री सदन में इस विषय पर बयान दें। मेरी दूसरी मांग है कि सीमा पर, नियंत्रण रेखा पर दो घटनाएं घट गई हैं, आप उसके बारे में सदन में स्टक्वर्ड डिसकशन करवाएं।... (व्यवधान) हम लिखकर देंगे लेकिन इस सदन के फ्लोर से मैं मांग कर रहा हूँ कि घोषणा कीजिए। जैसे आपने उत्तराखंड के बारे में बताया है, उसी तरह इसके बारे में भी बताएं।... (व्यवधान) कांग्रेस पार्टी अभी स्पष्ट करे कि वह भारत के साथ है या पाकिस्तान के साथ है।... (व्यवधान) कांग्रेस का हाथ किसके साथ है? ... (व्यवधान)

MADAM SPEAKER: Please go back.

... (Interruptions)

* Not recorded.

अध्यक्ष महोदया : आप बोलिए।

... (व्यवधान)

श्री यशवंत सिन्हा : सवाल यह है कि जब मैं बोलने के लिए खड़ा हुआ तो क्यों डिस्टर्ब किया गया? मैं इसका उत्तर चाहता हूँ। मैं एक गंभीर राष्ट्रीय मुद्दे पर बोलने के लिए खड़ा हुआ हूँ। ... (व्यवधान)

MADAM SPEAKER: Please go back.

... (Interruptions)

अध्यक्ष महोदया : बैठ जाइए।

... (व्यवधान)

MADAM SPEAKER: Nothing will go on record.

(Interruptions) ... *

MADAM SPEAKER: You give notice and we will have a discussion on this matter.

... (Interruptions)

श्री यशवंत सिन्हा : मैडम, इस सदन में इस गंभीर मुद्दे पर पहले नोटिस देने के बाद भी माननीय प्रधानमंत्री अनुपस्थित हैं, सदन के नेता बीमार हैं। यह सदन कैसे चलेगा? कौन है सुनने वाला इस सरकार में? ... (व्यवधान)

MADAM SPEAKER: If there is anything unparliamentary, it will be removed from the record.

... (Interruptions)

MADAM SPEAKER: Shri Shivarama Gouda and Shri Shivkumar Udasi are associating themselves with the issue raised by Shri Yashwant Sinha.

... (Interruptions)

MADAM SPEAKER: The House stands adjourned to meet again at 2.00 p.m.

12.44 hrs

The Lok Sabha then adjourned till Fourteen of the Clock.

* Not recorded.

14.00 hrs

*The Lok Sabha re-assembled at Fourteen of the Clock
(Mr. Deputy-Speaker in the Chair)*

... (Interruptions)

14.0 ¼ hrs

*At this stage, Shri L. Rajagopal, Shri M. Venugopala Reddy and
some other hon. Members came and stood on the floor near the Table.*

... (Interruptions)

14.01 hrs**MATTERS UNDER RULE 377 ***

MR. DEPUTY-SPEAKER: Hon. Members, the Matters under Rule 377 shall be laid on the Table of the House. Members who have been permitted to raise Matters under Rule 377 today and are desirous of laying them may personally hand over slips at the Table of the House within 20 minutes. Only those Matters shall be treated as laid for which slips have been received at the Table within the stipulated time. The rest will be treated as lapsed.

... (Interruptions)

* Treated as laid on the Table.

(i) Need to create a separate State of Vidarbha

SHRI VILAS MUTTEMWAR (NAGPUR): I wish to bring out the fact that the demand of statehood for Vidarbha is that of restoration unlike other such demands for statehood. Vidarbha demand is not a reaction to the announcement of Telengana but it is the oldest one as would be evident from the fact that the proposal of a separate Vidarbha State has been studied and recommended by various authorities and committees set up by the Government for more than 125 years.

In 1888, the British administration had recommended the formation of a separate state of Vidarbha to the then British Commissionarate. The Montague-Chemsford Reform in 1918 had supported the demand of separate Vidarbha consisting of Marathi speaking districts of the then CP and Berar. The demand for separate Vidarbha state was vehemently supported by the Congress leaders in their 1918 AICC session held in Chennai and also in 1928 session held in Nagpur. Again in 1938 Assembly of Central Provinces and Berar, a resolution in favour of separate Vidarbha was passed. Even the Constitutional Review Committee, the Dar Committee as well as the J.V.P. Panel consisting of Jawaharlal Nehru, Vallabhbhai Patel and Pattabhisitaramaiah formed in 1948 had unanimously justified the formation for a statehood for Vidarbha. Later in 1955 the States Reorganization Commission consisting of Justice Fazal Ali, Mr. Pandit Kaurzu and Mr. Panicker had unanimously recommended the creation of a separate State of Vidarbha as it would be financially viable and a geographically homogeneous entity. The developments and the occurrences of events over the years fully justify the restoration of an independent State of Vidarbha.

These historical facts cannot be disputed and statehood to Vidarbha cannot be denied on the basis of the logic that the people in Vidarbha have not resorted to violent agitations to press their demands. On the contrary people of Vidarbha have followed into the footsteps of the Father of the Nation Mahatma Gandhi to peacefully and democratically put forward their demand with the firm

belief that it would be acceded to by the Government on the basis of sound justification and merit. Considering that this region remained most economically backward because of lack of resource allocation, good governance and micro-management of local problems, the demand for separate Vidarbha State has become all the more imperative.

I would urge upon the Government to pay heed to the long standing demand of separate Vidarbha State and be carved out simultaneously with the Telangana State.

**(ii) Need to restore road network and construct
Trolley ropeways in the hill regions of Uttarakhand**

श्री सतपाल महाराज (गढ़वाल): मैं इस सदन का ध्यान दैवीय आपदा से जूझ रहे उत्तराखंड राज्य की ओर आकर्षित करना चाहता हूँ। राज्य में आई भीषण दैवीय आपदा ने पूरे देश और निवासियों को झकझोर कर रख दिया है। अनेक गांव, सड़कें, बाजार, पुल, मोबाइल टावर, पशु और व्यक्ति इस आपदा में बह गए। सड़कों व पुलों के बह जाने के कारण सैकड़ों गांव मुख्य मार्गों से कट गए हैं जिससे वहां खाद्यान्न और अन्य दैनिक आवश्यकताओं की वस्तुओं की आपूर्ति नहीं हो पा रही है। पुलों के निर्माण में समय लगेगा तब तक यदि रोप व ट्रालियां लगा दी जायें तो खाद्यान्न व प्रसूति महिलाओं को स्वास्थ्य केन्द्र तक लाया जा सकेगा।

पौड़ी जिले के चौथानी, नलई, मुलुण्ड, मलगांव, बागवान, चमोली जिले के भूरागाड, हरमल, सुकुलीगाड, चेपडिड्यों, हरमनी पुराना बाजार (नारायणबगड ब्लॉक) पुराना बाजार (नन्द प्रयोग) तथा रुद्रप्रयाग जिले के कालीकठ, चन्द्रापुरी, सिल्ली, माई की मंडी तथा मलयासू पट्टी भरदार में शीघ्र ही रोप व ट्राली लगाई जानी आवश्यक है। इसके साथ-साथ रुद्रप्रयाग से गौरीकुण्ड, तिलवाड़ा से गौरीकुण्ड तथा बट्टीनाथ से जोशीमठ तक सड़कों का निर्माण युद्धस्तर पर करवाया जाना चाहिए।

मेरा सरकार से अनुरोध है कि वह बी.आर.ओ. व सड़क परिवहन एवं राजमार्ग मंत्रालय को निर्देशित करे कि वे आपदाग्रस्त उत्तराखंड राज्य में शीघ्र ही ट्राली रोप वे और राष्ट्रीय राजमार्गों का निर्माण करें।

**(iii) Need to review the civil aviation policy regarding allocation
of air routes to private airlines**

श्री सज्जन वर्मा (देवास): एयर इंडिया ने देश के अंदर और देश के बाहर जो फायदे के रूट व समय हैं, उन्हें प्राइवेट एयर लाइंसों को आवंटित कर दिया है। इस तरह की कार्यप्रणाली से एयर इंडिया वर्तमान में 43 हजार करोड़ के घाटे तक पहुँच गई है।

उड्डयन मंत्रालय की नीतियों की वजह से निजी विमान कंपनियाँ यात्रियों का आर्थिक शोषण कर रही है, मनमाना किराया वसूल कर रही है। साथ ही निजी विमान कंपनियों द्वारा इंटरनल समझौता कर हवाई रूट बांट लिए गए और उड्डयन मंत्रालय द्वारा इस रूट चार्ट को तत्काल मंजूर कर लिया गया जिससे एक तरह की रूटों की मोनोपॉली पर (प्राइवेट कंपनियों की) अधिकृत मोहर लगा दी गई जिसकी वजह से एयर इंडिया खुद तो अरबों रुपये के घाटे में चली गई और प्राइवेट विमान कंपनियों को अरबों रुपये का फायदा पहुँचा दिया। मेरा केन्द्र सरकार से अनुरोध है कि इस मामले की विस्तृत जांच करवाकर उड्डयन मंत्रालय की नीतियों में आवश्यक बदलाव कर एयर इंडिया को घाटे से उबारने के सार्थक प्रयास किए जाए।

(iv) Need to provide adequate compensation to farmers of Vidarbha region of Maharashtra who suffered loss of crops due to heavy rains

श्री दत्ता मेघे (वर्धा): मैं सरकार का ध्यान इस बात की ओर दिलाना चाहता हूँ कि इस वर्ष मानसून ने संपूर्ण विदर्भ का जनजीवन तहस-नहस कर दिया है। इसका मुख्य कारण है पिछले दो महीनों से लगातार हो रही जलवृष्टि। कुछ जिलों में एक ही दिन में 300 मिलीमीटर तक वर्षा हुई है। इन जिलों में चंद्रपुर, नागपुर, वासिम, गडचिरोली और वर्धा जिले बहुत ज्यादा प्रभावित हुए हैं। रेल लाइन्स और सड़कें बह गई हैं। इस अतिवृष्टि से सबसे ज्यादा नुकसान किसानों को हुआ है और वह सड़क पर आ गया है। विदर्भ की दस लाख हेक्टेयर खेती पूरी तरह तबाह हो गई है और 25 लाख हेक्टेयर में खड़ी फसलें नष्ट हो गई हैं। विदर्भ में मुख्यतः खरीफ की खेती होती है जिसमें कपास, सोयाबीन और तिलहन की फसलें ली जाती हैं। एक अनुमान के अनुसार लगभग बीस हजार करोड़ का नुकसान हुआ है। किसानों को दुबारा बुआई करनी पड़ेगी लेकिन अल्पभूमि धारक किसान इस हालत में नहीं है कि वह दुबारा बुआई कर सके। इन छोटे और बड़े किसानों को सरकार की ओर से तुरंत मदद की आवश्यकता है।

मैं राज्य और केन्द्र सरकार से अनुरोध करता हूँ कि किसानों को जल्द से जल्द 25 हजार रूपये प्रति एकड़ मुआवजा दिया जाए नहीं तो विदर्भ का किसान आत्महत्या करने पर मजबूर होगा। मुझे सदन के सामने यह दुख से कहना पड़ रहा है कि अब तक दो किसानों ने आत्महत्या की है। मुझे आशा है सरकार विदर्भ के किसान को उचित न्याय देगी।

(v) Need to extend education loans at affordable interest rate

SHRI ANTO ANTONY (PATHANAMATHITTA): I request the Government to kindly ensure an affordable interest rate for the education loans in the country. Education is the process of moulding the future of our youth. In recent times, professional courses play a major role in providing good job opportunities and better living conditions. However, number and facilities in our Governmental educational institutions are not matching with the fast increasing number of students seeking professional courses. As a result, the country is witnessing mushrooming growth of self-financed educational institutions for professional courses. Therefore, education has become one of the expensive things in our life and a valuable investment for the future. However, rate of interest poses a problem to students who wish to pursue professional courses. Interest rates for education loans in the country vary from 11 to 19 per cent. These rates are much higher than other loans such as vehicle loans and housing loans. Therefore, I request the Government to do the needful in reducing the interest rate for education loans at a rate below 7 percent.

(vi) Need to ensure payment of the minimum wages to the workers under the Mahatma Gandhi National Rural Employment Guarantee Scheme in Tirunelveli Parliamentary Constituency, Tamil Nadu

SHRI S.S. RAMASUBBU (TIRUNELVELI): The implementation of Mahatma Gandhi National Rural Employment Guarantee (MGNAREGA) programme by the UPA Government is a great blessing to the rural people and it ensures guaranteed regular employment, minimum wages to the rural population and development of rural areas. In my Tirunelveli Constituency, Tamilnadu about 83,000 people are working under the scheme and out of this 60,000 are women. They used to get Rs. 148 as their wages and leading their normal life. However, for the past 2 - 3 months, they have been denied this statutory minimum wages and are being paid a meagre amount of Rs. 30 - 40 instead of Rs. 148. This is a grave injustice to the poor rural labourers particularly women who toil all through the day. With this small amount, they are not able to eat even their one time meal. If this situation prevails, we can't achieve our goal of elimination of poverty and assure wage to the labourers.

As this is a serious issue, I humbly urge upon the Union Government to kindly intervene in the matter and immediately direct the authorities to disburse statutory minimum wages including arrears of wages to all the workers engaged in the MGNREGA scheme in my Tirunelveli Lok Sabha Constituency, Tamil Nadu.

**(vii) Need to take stringent action against illegal mining
in the country**

श्री पन्ना लाल पुनिया (बाराबंकी): प्रायः समाचार पत्रों एवं मीडिया के माध्यम से अवैध खनन की खबरें प्राप्त होती रही हैं। राज्य सरकारें इन पर अंकुश लगाने में नाकाम साबित हो रही है। यदि कोई अधिकारी इनके खिलाफ कठोर कार्यवाही करने लगता है तो सरकार खनन माफियाओं के दबाव में किसी न किसी तरह का बहाना बनाकर उस अधिकारी को प्रताड़ित करने लगती है, जिसके अंतर्गत अधिकारी को सस्पेंड कर दिया जाता है या उसका स्थानान्तरण कर दिया जाता है।

समस्त प्रकार के खनिज पदार्थ राष्ट्रीय संपत्ति है, केन्द्र सरकार को भी इसके अनाधिकृत दोहन को रोकने तथा राज्य सरकार की नीतियों में हस्तक्षेप करना चाहिए। नदियों से बालू निकालने का भी वैधानिक तरीका निकालने की आवश्यकता है जिसमें सीपेज व ग्राउन्ड वाटर लेवल चार्जिज पर भी ध्यान दिया जाना चाहिए।

अभी हाल ही में Mines and Minerals (Development and Regulation) Act, 1957 में संशोधन करने के लिए प्रस्तुत किया गया है जिसमें राज्य सरकारों को विशेष कानून प्रदान किया गया है जिससे वे अवैध खनन पर रोक लगाने का काम कर सकें। राज्य सरकारों को अवैध खनन रोकने हेतु अवैध खनन के निकले खनिज पदार्थ, यंत्र-संयंत्र, मशीनरी, वाहन एवं गोदाम आदि पर नियंत्रण करने का अधिकार होगा।

अतः मेरा अनुरोध है कि अवैध खनन को जड़ से खत्म करने के लिए केन्द्र सरकार द्वारा मुहिम चलाने व हस्तक्षेप करने की आवश्यकता है। इसके साथ-साथ उन अधिकारियों को भी सुरक्षा प्रदान की जानी चाहिए जो पूर्ण ईमानदारी से अपना कार्य कर रहे हैं। इस संबंध में The Whistle Blowers Protection Bill, 2011 अभी लंबित है जिसे जल्द से जल्द पास किए जाने की भी आवश्यकता है।

**(viii) Need to undertake repair of National Highway No. 75
between Gwalior and Jhansi**

श्रीमती यशोधरा राजे सिंधिया (ग्वालियर): राष्ट्रीय राज्य मार्ग प्राधिकरण के अंतर्गत आने वाली राजमार्ग क्रमांक 75 ग्वालियर-झाँसी एक्सप्रेस-वे की हालत अत्यंत दयनीय है। जगह-जगह बड़े-बड़े गड्ढे हो गए हैं। आम जन को यात्रा में भारी परेशानी हो रही है।

वर्तमान में ग्वालियर-झाँसी मार्ग लंबाई 100 किमी. दूरी तय करने में लगभग 4 घंटे का समय लगता है एवं यात्रियों को काफी असुविधा होती है। आए दिन वाहन पलट रहे हैं, कई दुर्घटनाएं घटित हो चुकी हैं। आम जन को हो रही परेशानी के कारण कई बार धरना-प्रदर्शन तक हो चुके हैं। परंतु, सड़क उन्नयन का कार्य प्रारंभ नहीं हो पा रहा है। इस राजमार्ग को लेकर माननीय उच्च न्यायालय, ग्वालियर में जनहित याचिका भी विचाराधीन है, जिसमें संभवतः अवमानना की स्थिति बनती जा रही है। पूर्व में माननीय उच्च न्यायालय खंडपीठ, ग्वालियर के आदेश पर कुछ रिपेयरिंग का कार्य करवाया गया था, जो थोड़ी-सी बारिश में साफ हो गया है। इस मार्ग पर चलना अत्यंत कष्टप्रद हो गया है।

सरकार से अनुरोध है कि उपरोक्त मार्ग के उन्नयन एवं निर्माण कार्य पर गंभीरता से विचार करते हुए ग्वालियर-झाँसी एक्सप्रेस-वे के उन्नयन कार्य को शीघ्र प्रारंभ कराये जाने का कष्ट करें।

(ix) Need to provide financial assistance and undertake relief measures to rehabilitate people in Uttarakhand distressed due to recent floods and landslides in the State

श्रीमती माला राज्य लक्ष्मी शाह (टिहरी गढ़वाल) : मैं केन्द्र सरकार का ध्यान अपने संसदीय क्षेत्र टिहरी गढ़वाल के उत्तरकाशी, चमोली तथा रुद्रप्रयाग जिलों में आई प्राकृतिक आपदा की ओर दिलाना चाहती हूँ। केदारनाथ घाटी में आई भयंकर आपदा में हजारों तीर्थयात्री तथा गांव वाले मारे गए। हजारों लोगों के घर, दुकानें, घर्मशालाएं, गेस्ट हाउस और आश्रम जलप्रलय में बर्बाद हो गए। विभिन्न स्थानों पर फंसे हुए श्रद्धालुओं और पर्यटकों को बचा लिया गया है। लेकिन एक खौफनाक सच अब भी त्रासदी की चादर में लिपटा हुआ है। विशेषकर गढ़वाल इलाके उत्तरकाशी, रुद्रप्रयाग और चमोली जिलों में करीब 250 से ज्यादा गांवों के लोगों का बुरा हाल है। यहां औसतन हर गांव में 300 से 400 तक लोग रहते हैं। इन लोगों के सिर पर अब न छत है न ही सपाट जमीन। जिस जमीन पर गांव वाले खड़े हैं उस जमीन पर दो जून का अनाज भी नहीं बचा है। जिससे इनका पेट भर सके। इन तीन जिलों के लगभग पचास हजार लोगों के सामने रोजी रोटी का संकट है। गांव तबाह हो गए। यहां जिंदगी दो जून की रोटी के लिए तरस रही है। खेती की जमीन जो बची हुई है वहां गाद भर चुकी है, खेती नहीं हो सकती है। पर्यटन से होने वाली कमाई रास्तों के टूटने से ठप्प हो गई। प्राकृतिक त्रासदी से तीन जिलों की खेती के लायक करीब सौ स्व्वायर किलोमीटर जमीन तो पूरी तरह खत्म हो गई है। करीब दस हजार परिवार जो पूरी तरह पर्यटन पर निर्भर थे तथा चार धाम यात्रा के दौरान साल भर की कमाई दो तीन महीनों में करते थे, वह बंद हो चुकी है। घर परिवार को प्रलय ने लील लिया है। इसलिए मेरा केन्द्र सरकार से अनुरोध है कि आपदाग्रस्त गांव वालों को आर्थिक राहत तथा गांवों के पुनर्वास और घरों के निर्माण के लिए आवश्यक कदम उठाए जाएं। साथ ही, आपदा-ग्रस्त क्षेत्रों में बैंक कर्ज माफ किया जाए।

**(x) Need to convert Gwalior-Bhind-Etawah National Highway
No. 92 into four lane**

श्री अशोक अर्गल (भिंड): राष्ट्रीय राजमार्ग संख्या 92 जो कि ग्वालियर, भिण्ड एवं उत्तर प्रदेश के इटावा को जोड़ने वाला महत्वपूर्ण रोड (मार्ग) है। इस मार्ग को 2 लाईन का बनाया गया है। जब से इस मार्ग को तैयार किया गया है तब से सड़क दुर्घटनाओं की संख्या में वृद्धि हुई है जिससे लगता है कि इस मार्ग के सर्वे में अनियमितता की गई है।

मेरा केन्द्र सरकार से आग्रह है कि बढ़ती दुर्घटनाओं को देखते हुए इस मार्ग को चार लाईन का बनाया जाए।

**(xi) Need to increase the allocation of power to Uttar Pradesh
from Central Pool**

श्री शैलेन्द्र कुमार (कौशाम्बी): कौशाम्बी संसदीय क्षेत्र में जनपद प्रतापगढ़, कौशाम्बी (उत्तर प्रदेश) में विद्युत सप्लाई 5 घंटे से ज्यादा नहीं आती है। रमजान माह में सरकार द्वारा घोषित 15 घंटे विद्युत सप्लाई को रात एवं दिन में कम से कम 2 शिफ्टों में 6-6 घंटे करने चाहिए। ट्रांसफार्मर विद्युत (प्रवर्तक) यंत्र एक-एक माह से जले हैं जो अभी तक बदले नहीं गए हैं। किशुनपुर पम्प नहर (फतेहपुर) जनपद पर स्थित पंप हाउस कम वोल्टेज के कारण नहीं चल पा रहे हैं। जोगापुर पंप कैनल में विद्युत सप्लाई कराके चालू किए जाए जो कौशाम्बी जनपद में स्थित है ताकि किसानों एवं आम जनता को फायदा मिल सके।

मेरा केन्द्र सरकार से अनुरोध है कि उत्तर प्रदेश को केन्द्रीय पूल से अधिक बिजली का आवंटन किया जाए ताकि प्रदेश में विद्युत आपूर्ति सुचारू रूप से हो सके।

(xii) Need to increase the allowances of Gramen Dak Sevak and declare them as Central Government employees

श्री राकेश सचान (फतेहपुर): भारतीय डाक विभाग में ग्रामीण क्षेत्रों में लगभग 100 वर्षों से देश के हर कोने-कोने में डाकों का वितरण ग्रामीण डाक सेवकों के द्वारा किया जा रहा है और इन्हीं ग्रामीण डाक सेवकों के बदौलत ही संचाल मंत्रालय पूरे हिंदुस्तान में प्रत्येक क्षेत्र में अपने संदेश भिजवा रहा है परंतु इन सेवकों को अभी तक संचार मंत्रालय ने केन्द्रीय कर्मचारियों का दर्जा नहीं दिया गया है। ग्रामीण डाक सेवकों से पूरे दिन के कार्य को देखते हुये मात्र 3 से 5 घंटे का ही भत्ता पांच से सात हजार रुपये ही दिया जा रहा है। ग्रामीण डाक सेवकों को अभी तक स्वास्थ्य सुविधा एवं पेंशन की सुविधा भी नहीं दी जा रही है और न ही इनको उच्च शिक्षा की योग्यता का लाभ भी सरकार पदोन्नति के रूप में नहीं दे रही है। आज देश के सभी हिस्सों में तथा मेरे क्षेत्र फतेहपुर में सबसे कमजोर ग्रामीण डाक सेवक है और आज के इस महंगाई के दौर में इनकी आर्थिक स्थिति बहुत ही खराब हो गई है।

अतः मेरा भारत सरकार के संचार मंत्रालय से मांग है कि वह ग्रामीण डाक सेवकों को इस महंगाई के समय में इन्हें कम से कम 20 हजार से 25 हजार रुपये भत्ते के रूप में दिया जाये साथ ही इन सभी को अविलंब केन्द्रीय कर्मचारियों का दर्जा प्रदान किया जाये जिससे इन्हें स्वास्थ्य एवं पेंशन की सुविधा प्राप्त हो सकेगी तो यह ग्रामीण डाक सेवक अपने कार्य को और अधिक सुचारु ढंग से करके भारतीय डाक विभाग का गौरव बढ़ा सके।

(xiii) Need to undertake repair of G.T. Road between Kanpur and Bilhaur in Uttar Pradesh and make provision for adequate medical facilities along the road between Kanpur and Delhi including a Trauma Centre near Bilhaur

श्री अशोक कुमार रावत (मिसरिख): मेरे संसदीय क्षेत्र मिसरिख (उत्तर प्रदेश) के अंतर्गत कानपुर-बिल्हौर-कन्नौज-एटा-बवेर-अलीगढ़-बुलंदशहर-गाजियाबाद-दिल्ली मार्ग, जो शेरशाह सूरी द्वारा बनवाया गया था, होकर गुजरता है। यह देश का एक महत्वपूर्ण व ऐतिहासिक जी०टी० मार्ग है। इस मार्ग से दिल्ली जुड़ा होने के कारण यातायात का भारी दबाव बना रहता है। पिछले काफी समय से इस मार्ग को चार लेन का बनाये जाने की मांग की जा रही है, लेकिन अभी तक इस मार्ग को चार लेने में परिवर्तित नहीं किया गया है। जिस कारण यहाँ आये दिन गंभ्र सड़क दुर्घटनाएं होती रहती हैं, जिसमें काफी लोगों की मृत्यु हो जाती है और बड़ी संख्या में लोग गंभीर रूप से घायल हो जाते हैं।

मेरे संसदीय क्षेत्र मिसरिख से गुजरने वाले इस मार्ग की कानपुर से बिल्हौर के बीच के हिस्से की सिति बहुत ही खराब है। बरसात के दिनों में वहां जगह-जगह बड़े-बड़े गड्ढे बन गए हैं, उसकी मरम्मत भी नहीं की जा रही है। इस मार्ग के रख-रखाव से संबंधित अभियंताओं से संपर्क करने पर गड्ढे की मरम्मत का कार्य नहीं किया जा रहा है। जिस कार्य के लिए धनराशि का आवंटन किया गया है उसके लिस व्यय नहीं किया जा रहा है।

मेरा केन्द्र सरकार से अनुरोध है कि वह कानपुर-बिल्हौर-कन्नौज-एटा-बवेर-अलीगढ़-बुलंदशहर-गाजियाबाद-दिल्ली मार्ग पर एक प्रत्येक निश्चित दूरी के पश्चात् समुचित चिकित्सा सेवा उपलब्ध कराए जाने के साथ-साथ बिल्हौर के निकट एक टर्मा सेन्टर की स्थापना किए जाने और साथ ही इस मार्ग का जीर्णोद्धार करते हुए इसको चार लेन का बनाये जाने और उक्त मार्ग पर शिवराजपुर, चौबेपुर, उत्तरीपुरा में जो बड़े-बड़े गड्ढे हो गए हैं, जिस कारण आए दिन गंभीर दुर्घटनाएं हो रही हैं, उसकी तुरंत मरम्मत करवायी जाए।

(xiv) Need to construct a Road Over Bridge at level crossing no. 22 near Narkatiyaganj railway junction in Valmiki Nagar Parliamentary constituency, Bihar

श्री बैद्यनाथ प्रसाद महतो (बाल्मीकिनगर): बिहार के वाल्मीकीनगर लोक सभा क्षेत्र के अंतर्गत नरकटियागंज जंक्शन समपार सं.- 22 स्टेशन पर आर.ओ.बी. निर्माण हेतु मैं निरंतर रेल मंत्रालय से मांग कर रहा हूँ। यहां तक कि मेरे द्वारा लोक सभा में अतारांकित प्रश्न संख्या 541, दिनांक 24.02.2011 तथा नियम 377 के तहत भारत सरकार को अतिमहत्वपूर्ण ऊपरिगामी पुल निर्माण कार्य प्रारंभ कराने का अनुरोध किया गया है। रेल मंत्रालय कभी प्राक्कलन संशोधन के पश्चात विलंब की बात कर रहा है। जबकि कार्य प्रारंभ में विलंब को देखते हुए नरकटियागंज की जनता आंदोलन कर रही है।

अतः मैं भारत सरकार के रेल मंत्री जी से जनहित में उक्त आर.ओ.बी. के कार्य शीघ्र प्रारंभ करने की मांग करता हूँ।

(xv) Need to enact the Food Security Bill without affecting the existing beneficiaries under the Public Distribution system in the States

SHRI D. VENUGOPAL (TIRUVANNAMALAI): Food security is a scheme undertaken by all the countries of the world with a far sighted vision. It is very important to increase food production by way of several initiatives like agricultural research and extension facilities. Another important work pertains to ensuring storage of grains in warehouses. Price rise should be controlled. Besides, the problem relating to non-availability of sufficient food grains, due to monsoon failure and natural calamities, should be tackled. In a developing country like India, it is necessary to ensure that people below poverty line and people who belong to poor and middle classes get food grains at cheaper rates under Public Distribution System.

In Tamil Nadu, the Public Distribution System was reorganized by *Perarignar Anna*. The leader of Dravida Munnetra Kazhagam and former Chief Minister of Tamil Nadu *Dr. Kalaignar* further improved the scheme. This scheme is being continued in Tamil Nadu benefitting the poor people. In this scenario, the Union Government has brought out the Food Security Bill which is aimed at benefitting the poor people of the country. Those who spend Rs.33/- per day in urban areas and those who spend Rs.27/-per day in rural areas are not considered as poor. This is a peculiar announcement of the Union Government in a situation where the people are affected by price rise. Around 21% of the people who are below poverty line may not be benefitted by this proposed legislation. Particularly in Tamil Nadu, if this scheme is implemented, around 12% people who are below poverty line will be affected. In order to avoid such a situation, the Food Security Bill should be implemented without affecting the Public Distribution System that is in existence in the States like Tamil Nadu, without decreasing the number of beneficiaries. The Food Security should be implemented with sufficient funds by protecting the interests of the poor.

**(xvi) Need to provide constitutional status to National
Commission for Other Backward Classes**

SHRI A. SAMPATH (ATTINGAL): It is estimated that more than 50% of the population of India have been categorized to be in the Other Backward Classes. The National Commission for Other Backward Classes which was established in the year 1993 lacks adequate powers and hence the social justice principles enshrined in the Constitution of India still remains a dream. The implementation of the Mandal Commission Report naturally necessitates a powerful and efficient National Commission for Other Backward Classes, which is yet to be promulgated by necessary Constitutional Amendments. So, I urge upon the Government of India to initiate immediate steps for the creation of a National Commission for OBCs with constitutional status at the earliest.

(xvii) Need to constitute Cauvery Management Board to ensure the effective implementation of final order of Cauvery Water Disputes Tribunal

SHRI O.S. MANIAN (MAYILADUTHURAI): Cauvery delta farmers have been suffering for years due to persistent refusal of Karnataka to release Tamil Nadu's share of water in Cauvery. The misery of delta farmers has not ended despite the verdict in their favour of a long-drawn legal battle. 53.18 tmcft of water which was shortfall for 2012-2013 has not been released to Mettur Reservoir. This has affected Kuruvai cultivation. Demand for immediate release of 10 tmcft of water to Tamil Nadu for June and thereafter to release the 10 day monthly flows in the subsequent months as per the final order of the Tribunal has not been honoured. Tamil Nadu farmers are denied their right to occupation and right to live and this need to be addressed in all seriousness. In view of the gravity of situation, I appeal to the Centre to constitute Cauvery Management Board forthwith for effective implementation of final order of Cauvery Water Disputes Tribunal.

(xviii) Need to ensure better audio-visual TV signals through Set Top Box made mandatory in Metro cities

श्री बलीराम जाधव (पालघर): भारत सरकार ने अपने एक निर्णय से पांच महानगरों में केवल नेटवर्क के साथ सेट ऑप बाक्स इस बेंत के लिए लगाना जरूरी किया है कि टी वी देखने वालों को इसके लगाने से अच्छी पिक्चर क्वालिटी व सस्ते दामों पर अपने मनपसंद चैनल देखने को मिलेंगे इसके विपरीत अच्छी पिक्चर क्वालिटी एवं आवाज की बेंत को तो लोग भूल ही गये हैं। अब तो ट्रांसमिशन ही नहीं सुचारू रूप से आता है। कोई भी ऐसा चैनल नहीं है जो कि बिना परेशानी के देखा जा सके। हर दो मिनट के बाद आवाज का चला जाना, पिक्चर का दो सेकेंड के लिए चला जाना आम सी बेंत है। मतलब यह है कि जब से यह नयी व्यवस्था शुरू हुई है न तो पिक्चर क्वालिटी और आवाज में तरक्की हुई है और न ही चैनल सस्ते हुए बल्कि ग्राहक का मन ही नहीं करता टी.वी. को देखने का। जब केबल वालों को इन दिक्कतों के बारे में बताया जाता है तो वे हाथ झाड़कर खड़े हो जाते हैं। अतः मेरा सरकार से कहना है कि इस नई व्यवस्था के ग्राहकों को इस नई व्यवस्था से होने वाली असुविधाओं को ध्यान में रखते हुए तुरंत खैत्रम कर देना चाहिए अथवा जिस उद्देश्य से व्यवस्था शुरू की गई उसे पूरा किया जाए।

MR. DEPUTY-SPEAKER: Nothing will go on record.

*(Interruptions) ...**

MR. DEPUTY-SPEAKER: Please go back to your seats.

... (Interruptions)

* Not recorded.

14.03 hrs.

**BUSINESS ADVISORY COMMITTEE
49th Report**

SHRI GOPINATH MUNDE (BEED): Sir, I beg to present the Forty-Ninth Report of the Business Advisory Committee.

... (*Interruptions*)

MR. DEPUTY-SPEAKER: The House stands adjourned to meet again at 3 p.m.

14.04 hrs

*The Lok Sabha then adjourned till Fifteen
of the Clock.*

15.00 hrs

The Lok Sabha re-assembled at Fifteen of the Clock.

(Shri Francisco Cosme Sardinha in the Chair)

... (Interruptions)

15.0 ¼ hrs

At this stage, Shri L. Rajagopal, Shri M. Venugopala Reddy, Shri Sansuma Khunggur Bwiswmuthiary and some other hon. Members came and stood on the floor near the Table.

... (Interruptions)

MR. CHAIRMAN : Statement to be made by Minister.

... (Interruptions)

MR. CHAIRMAN: You have made your point. Please go back to your places now.

... (Interruptions)

15.0 ½ hrs

At this stage, Shri Sansuma Khunggur Bwiswmuthiary went back to his seat.

... (Interruptions)

15.01 hrs

STATEMENTS BY MINISTER- Contd.

(i) (b) Ambush incident by Pakistan Army to the Line of Control in Punchh sector of Jammu and Kashmir

MR. CHAIRMAN: The hon. Minister.

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): Mr. Chairman, Sir, a patrol of Indian Army comprising of one Non Commissioned Officer and five Other Ranks was ambushed on our side of Line of Control in Punch Sector of J&K early morning on August 6, 2013. In the ensuing firefight, five Indian soldiers were martyred and one soldier was injured. The ambush was carried out by approximately 20 heavily armed terrorists along with persons dressed in Pakistan Army uniforms.

The numbers of infiltration attempts have doubled this year in comparison to the corresponding period (1 January - 5 August) of 2012. There has also been 57 Cease fire Violations this year which is 80 per cent more than the violations last year during the same corresponding period. The Indian Army successfully eliminated 19 hardcore terrorists in the recent months of July and August along the Line of Control and in the hinterland in J&K. The effective counter infiltration grid on the Line of Control has ensured that 17 infiltration bids were foiled this year.

We strongly condemn this unprovoked incident. The Government of India has lodged strong protest with Government of Pakistan through diplomatic channels. I assure the House that our Army is fully ready to take all necessary steps to uphold the sanctity of LoC. The Government of India conveys its condolences to the families of the martyrs who made the supreme sacrifice in the line of duty.

(Placed in Library, See No. LT9268A/15/13)

... (Interruptions)

MR. CHAIRMAN: Please do not disturb.

... (Interruptions)

श्री शैलेन्द्र कुमार (कौशाम्बी): सभापति जी, अध्यक्ष महोदया ने कहा है कि इस पर चर्चा कराई जाए।
... (व्यवधान) यह बहुत गंभीर मामला है। ... (व्यवधान)

15.04 hrs

At this stage, Shri Sansuma Khunggur Bwiswmuthiary came and stood on the floor near the Table.

... (Interruptions)

श्री शैलेन्द्र कुमार : महोदय, इस पर चर्चा कराई जाए। ... (व्यवधान)

MR. CHAIRMAN: Hon. Members, now the Minister has made a *suo motu* statement as per Rule 372; no clarificatory questions are allowed. Therefore, I am not allowing any clarificatory questions. Adequate opportunities are available under the rules to raise a discussion on the issue. If a proper notice is given, the same may be placed before the hon. Speaker for consideration.

... (Interruptions)

MR. CHAIRMAN: Item No. 14, Shri Virender Kashyap.

... (Interruptions)



15.04½ hrs.

**CONSTITUTION (SCHEDULED CASTES) ORDER (AMENDMENT)
BILL,2012 -Contd.**

... (*Interruptions*)

MR. CHAIRMAN : Nothing else will go on record except what the hon. Member speaks.

(*Interruptions*) ... *

SHRI VIRENDER KASHYAP (SHIMLA): Sir, let the House be in order first. I am ready to speak.... (*Interruptions*)

MR. CHAIRMAN: Hon. Members, do not deprive him of speaking.

... (*Interruptions*)

MR. CHAIRMAN: You all have made your points.

... (*Interruptions*)

श्री वीरेन्द्र कश्यप : महोदय, हाउस को ऑर्डर में लाइये, मैं बोलने के लिए तैयार हूँ।... (*व्यवधान*)

MR. CHAIRMAN: Hon. Members, please cooperate with the Chair.

... (*Interruptions*)

SHRI VIRENDER KASHYAP : Sir, let the House be in order. I am ready to speak on this Bill.... (*Interruptions*) This Bill, which is brought by the Government, is very important. I want to support the Bill.... (*Interruptions*)

MR. CHAIRMAN: Hon. Members, please co-operate with the Chair.

... (*Interruptions*)

SHRI VIRENDER KASHYAP : This is a very important Bill. After 65 years, the Scheduled Caste people will get their rights. ... (*Interruptions*)

MR. CHAIRMAN: Hon. Members, please allow the House to function.

* Not recorded.

... (*Interruptions*)

MR. CHAIRMAN: The House stands adjourned to meet tomorrow, the 7th of August, 2013 at 11.00 a.m.

15.05 hrs

The Lok Sabha then adjourned till Eleven of the Clock on Wednesday, August 7, 2013/Sravana 16, 1935 (Saka).
